

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA. 24/89

Order Sheet

Date	Office Notes	Orders of Tribunal
13.1.89	<p>OV Radhakrishnan for applicant PVM Nambiar, SCGSC for respondents</p> <p>1.0 and Notice to Respondents issued on 16.1.89 OO/11</p> <p><u>for 10/3</u> CNF R3: native so</p> <p>case for 10/3 adjourned to 16/3 and again to 29/5</p>	<p><u>NVK</u> Heard. Admit. Respondents to file reply within five weeks with copy to the counsel for the applicant who may file rejoinder if any within three weeks thereafter with copy to the counsel for the respondents. List before DR(J) for completion of pleadings on 10.3.89.</p> <p>Regarding interim relief prayed for, the first respondent is directed to call the applicant for interview/test proposed to be held on 16.1.89 or any other date to which it may be deferred, notwithstanding the fact that the applicant is not a local resident. In case the applicant is selected, the orders of his regular appointment may not be issued till the disposal of this application.</p> <p>A copy of this order may be handed over to the counsel for the applicant.</p> <p> 13.1.89</p>

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CENTRAL ADMINISTRATIVE TRIBUNAL

JUDL.II SECTION

Dy. No. 1592/CR/89

Counsel for the Applicant in OA No.24/89 has filed a memo submitting that the said OA is not pressed and may be dismissed as 'not pressed'.

The case has already been admitted and I.R. granted on 13.1.89. The case is now posted to 29.5.89 for completion of pleadings.

As this is a D.B. case this memo may be posted before the Bench for orders on 30.3.1989.

For orders.

W.M.M.
22/3/89
(N.N. Pradeep)

SD(J.II)

D.R.(J)

As proposed.

S.D.
22/3/89.

30.3.89

OA No. 24/89

ABJ & NVK

Present: None for the applicant

Mr. Arvindakshan Proxy Counsel for Respondents

O R D E R

It is seen that a Memo dated 14th March, 1989 has been filed by Mr. OV Radhakrishnan, the learned counsel for the Applicant stating that the OA is not pressed and may be dismissed. Although the learned counsel is not present, when the matter is taken up

Order
communicated
on 3.4.89

*Re
3/4*

today, we have no doubt that the memo has been furnished by the learned counsel. In view of this, the O.A. is dismissed as not pressed.


(Amitav Banerji)
Chairman
30.3.89.


(N.V. Krishnan)
Administrative Member
30.3.89.